

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24-1-2020

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/133/2016
NAME OF THE PETITIONER(S) : SENGODAN & 2 ORS
NAME OF THE RESPONDENTS : CENNEY HOTELS PVT LTD & 2 ORS
UNDER SECTION : SEC 242(4) & 425 OF CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) P.H. ARVINDH PANDIAN
Senior Advocate for.

HARISHANKAR MANI
JERIN ABHER

Counsel for Respondent



2) H.Kaethik Seshadri
S.Randhe Aditya PR

Counsel for Petitioner P.R. S. 4

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ORDER

Ld. Counsel for the Petitioner is present and represents that this matter may be adjourned to some other date. The Ld. Senior Counsel for the Respondents is present. It is brought to the notice of this Tribunal by the Ld. Senior Counsel for the Respondents in the instant Petition that the Petition alleging the oppression and mismanagement under Section 397/398 of the Companies Act, 1956 was filed against the Respondents in the instant Company Petition and that a cross Petition has also been filed by the Respondents and that the same has been numbered as TCP/189/2016 and in both the Petitions the pleadings are complete.

In the circumstance we proceed to hear the Respondents herein and the Petitioners in TCP/189/2016. However, during the course of the hearing it is noted that the typed set of documents as filed by the Petitioner in CP/189/2016 is not available on record in relation to which the **Court Officer** of this Tribunal is directed to up-date the records with the same. Further, both the parties are directed to file a Memo bringing out all the details of pleadings as well as the documents as filed by the respective parties in both the Petitions along



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with date of filing and diary number well before the next date of hearing which is fixed on 28.02.2020.

Upon Memo being made available, the **Court Officer** of this Tribunal is directed to ascertain the availability of the records since the CP's are transfer case from the erstwhile CLB. For continuation of submissions by the Ld. Counsel for the Petitioner in TCP/189/2016, post this matter on **28.02.2020**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)